

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD  
Court 2**

**IA 457 of 2020 in CP(IB) 586/NCLT/AHM/2019**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL  
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.11.2020**

Name of the Company: Babulal R Jain  
V/s  
Jagdishchandra B Mistri IRP for Sona  
Alloys Pvt Ltd  
Section 60(5) IBC,2016 r.w Rule 11 of NCLT  
rules,2016

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

**ORDER**

(Through Video Conferencing)

Advocate, Mr. Karan Sanghani is present on behalf of the applicant.

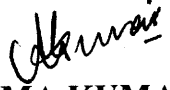
Advocate, Mr. Shashvata U. Shukla is present and submitted that he has been recently appointed by RP on the replacement of IRP, viz., Mr. Jagdishchandra B. Mistry. Hence, requesting some time to file Vakalatnama as well as reply.

The prayer is allowed.

Two weeks' time is granted to file reply along with Vakalatnama, by serving an advance copy of the reply to the applicant.

List the matter on 16.12.2020

  
**CHOCKALINGAM THIRUNAVUKKARASU  
MEMBER (TECHNICAL)**

  
**MANORAMA KUMARI  
MEMBER (JUDICIAL)**

Dated this the 26th day of November, 2020.